Subject:-Weekly Report in respect of important developments in CBEC for the week – 29.02.16 to 04.03.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 29.02.16 to 04.03.16.

1. Legislative Changes:-
   - Notification No. 30/2016-Cus(N.T.) dated 01.03.2016 has been issued to notify Baggage Rule, 2016.
   - Notification No. 31/2016-Cus(N.T.) dated 01.03.2016 has been issued to further amend Customs Baggage Declaration (Amendment) Regulation, 2016.
   - Notification No. 32/2016-Cus(N.T.) dated 01.03.2016 has been issued to notify the Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods), Rule 2016.
   - Notification No. 33/2016-Cus(N.T.) dated 01.03.2016 has been issued to fix the rate of interest under section 28 AA of the Customs Act, 1962 and supersede notification No. 17/2011-Cus(N.T.) dated 01.03.2011.
   - Notification No. 11/2016-Cus, dated 01.03.2016 has been issued to exempt CVD on imported media with recorded Information Technology Software on so much value as is equivalent to the value of the Information Technology Software recorded on the said media which is leviable to Service tax under Finance Act, 1994.
   - Notification No. 12/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 12/2012-Customs, dated the 17.03.2012 so as to carry out Budgetary changes. Details are contained in Joint Secretary (TRU – I) DO letter dated 29.02.2016.
   - Notification No. 13/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 171/93-Customs, dated the 16.09.1993 so as to increase the value limit for bonafide gifts imported by post or as air freight from Rs. Ten thousand to Rs. Twenty thousand.
   - Notification No. 14/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 39/96-Customs, dated the 23.07.1996 so as to withdraw exemption of specified duties of customs on goods specified therein.
   - Notification No. 15/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 27/2011-Customs, dated the 01.03.2011 so as to exempt duty of customs leviable under the Second Schedule, to the Customs Tariff Act, 1975 (51 of 1975) [Export Duty] on items specified therein.
   - Notification No. 16/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 21/2012-Customs, dated the 17.03.2012 so as to specify the rate of additional duty of customs leviable under sub-section 3 (5) of Customs Tariff Act, 1975 for items specified therein.
Notification No. 17/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 25/1999-Customs, dated 28.02.1999 so as to carry out Budgetary changes.

Notification No. 18/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 25/2002-Customs, dated 01.03.2002 so as to carry out Budgetary changes.

Notification No. 19/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 24/2005-Customs, dated 01.03.2005 so as to carry out Budgetary changes.

Notification No. 20/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 230/86-Customs, dated 03.04.1986 so as to make suitable amendments to the Project Import Regulations, 1986.

Notification No. 21/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 42/96-Customs, dated 23.07.1996 so as to make suitable amendments to the list of specified projects under heading 9801 of the first schedule to the Customs Tariff.

Notification No. 22/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 81/2005-Customs, dated 08.09.2005 so as to carry out Budgetary changes.

Notification No. 23/2016-Cus, dated 01.03.2016 has been issued to further amend Notification No. 72/1994-Customs, dated 01.03.1994.

Notification No. 30/2016-Cus(N.T.), dated 01.03.2016 has been issued to notify Baggage Rules, 2016.

Notification No. 31/2016-Cus(N.T.) dated 01.03.2016 has been issued to further amend Customs Baggage Declaration (Amendment) Regulations, 2016.

Notification No. 32/2016-Cus(N.T.) dated 01.03.2016 has been issued to notify the Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods), Rules 2016.

Notification No. 33/2016-Cus(N.T.) dated 01.03.2016 has been issued to fix the rate of interest under section 28AA of the Customs Act, 1962 and supersede notification No. 17/2011-Cus (N.T) dated 01.03.2011.

Notification No. 01/2016-Infrastructure Cess, dated 01.03.2016 has been issued to provide effective rates of Infrastructure Cess on specified goods.

Notification No. 01/2016-CEC, dated 01.03.2016 has been issued to rescind Notification No. 1/2015-Clean Energy Cess dated 01.03.2015.

Notification No. 02/2016-CEC, dated 01.03.2016 has been issued to amend Notification No. 5/2010-Clean Energy Cess dated 01.03.2015.

Notification No. 05/2016-CE, dated 01.03.2016 has been issued to suitably amend specified notifications relating to area based exemptions, so as to carry out Budgetary changes.

Notification No. 06/2016-CE, dated 01.03.2016 has been issued to suitably amend specified notifications relating to area based exemptions, so as to carry out Budgetary changes.

Notification No. 07/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 7/2012-Central Excise dated 17.03.2012 so as to carry out Budgetary changes.

Notification No. 08/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 8/2003-Central Excise dated 17.03.2012 so as to carry out Budgetary changes.

Notification No. 09/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 1/2011-Central Excise dated 01.03.2011 so as to carry out Budgetary changes.

Notification No. 10/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 2/2011-Central Excise dated 01.03.2011 so as to carry out Budgetary changes.

Notification No. 11/2016-CE, dated 01.03.2016 has been issued to exempt central excise duty on media with recorded Information Technology Software on so much value as is equivalent to the value of the Information Technology Software recorded on the said media which is leviable to Service tax under Finance Act, 1994.
• Notification No. 12/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 12/2012-Central Excise dated 17.03.2012 so as to carry out Budgetary changes.
• Notification No. 13/2016-CE, dated 01.03.2016 has been issued to rescind Notification No. 62/91-Central Excise dated 25.07.1991 so as to carry out Budgetary changes.
• Notification No. 14/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 33/2005-Central Excise dated 08.09.2005 so as to carry out Budgetary changes.
• Notification No. 15/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 30/2004-Central Excise dated 09.07.2004 so as to carry out Budgetary changes.
• Notification No. 16/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 16/2010-Central Excise dated 27.02.2010 so as to carry out Budgetary changes.
• Notification No. 17/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 42/2008-Central Excise dated 01.07.2008 so as to carry out Budgetary changes.
• Notification No. 18/2016-CE, dated 01.03.2016 has been issued to amend Notification No. 3/2005-Central Excise dated 01.07.2005 so as to carry out Budgetary changes.
• Notification No. 05/2016-CENT, dated 01.03.2016 has been issued to provide a procedure for obtaining Centralized Registration for manufacturers of articles of jewellery.
• Notification No. 06/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 35/2001-Central Excise (N.T) dated 26.06.2001.
• Notification No. 07/2016-CENT, dated 01.03.2016 has been issued to Rescind Notification No. 9/2012-Central Excise (N.T) dated 17.03.2012.
• Notification No. 08/2016-CENT, dated 01.03.2016 has been issued to further amend Central Excise Rules, 2002.
• Notification No. 09/2016-CENT, dated 01.03.2016 has been issued to further to amend the Pan Masala Packing Machines (Capacity Determination And Collection of Duty) Rules, 2008.
• Notification No. 10/2016-CENT, dated 01.03.2016 has been issued to further amend the Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Rules, 2010.
• Notification No. 11/2016-CENT, dated 01.03.2016 has been issued to further amend Notification No. 20/2001-Central Excise (N.T.), dated the 30.04.2001 so as to amend the tariff values prescribed for articles of apparel and clothing accessories not knitted or crocheted.
• Notification No. 12/2016-CENT, dated 01.03.2016 has been issued to further amend Notification No. 49/2008-Central Excise (N.T.), dated the 01.03.2016 so as to amend the rate of abatement from Retail Sale Price for commodities specified therein and bring certain commodities under Retail Sale Price based assessment.
• Notification No. 13/2016-CENT, dated 01.03.2016 has been issued to further amend the CENVAT Credit Rules, 2004.
• Notification No. 14/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 27/2012-Central Excise (N.T) so as to prescribe the time limit for filing application for refund of CENVAT Credit under Rule 5 of the CENVAT Credit Rules, 2004, in case of export of services.
• Notification No. 15/2016-CENT, dated 01.03.2016 has been issued to prescribe the rate of interest at fifteen per cent per annum for the purposes of section 11AA of the Central Excise Act, 1944.
• Notification No. 16/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 42/2001 - Central Excise (N.T.) dated 26.06.2001 so as to make further amendments in notification No. 42/2001- CE (NT), dated the 26th June 2001.
• Notification No. 17/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 31/2007-Central Excise (N.T.), dated the 02.08.2007 so as to make further amendments in notification No. 42/2001- CE (NT), dated the 26th June 2001.
• Notification No. 18/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 19/2004-Central Excise (N.T.), dated the 06.09.2004 so as to carry out Budgetary changes.

• Notification No. 19/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 36/2001-Central Excise (N.T.), dated the 26.06.2001 so as to carry out Budgetary changes.

• Notification No. 20/2016-CENT, dated 01.03.2016 has been issued to notify new Central Excise (Removal of Goods at Concessional rate of Duty for Manufacture of Excisable Goods), 2016.

• Notification No. 21/2016-CENT, dated 01.03.2016 has been issued to amend Notification No. 36/2001-Central Excise (N.T.), dated the 26.06.2001 so as to carry out Budgetary changes.

• Notification No. 08/2016-ST, dated 01.03.2016 has been issued to amend notification No. 26/2012-Service Tax, dated 20th June 2012, so as to make necessary amendments in the specified entries prescribing taxable portion and the conditions for availing the exemption therein.

• Notification No. 09/2016-ST, dated 01.03.2016 has been issued to amend notification No. 25/2012-Service Tax, dated 20th June 2012, so as to amend certain existing entries granting exemption on specified services and inserting new entries for granting exemption from service tax on specified services.

• Notification No. 10/2016-ST, dated 01.03.2016 has been issued to amend Point of Taxation Rules, 2011 so as to insert clarificatory Explanations.

• Notification No. 11/2016-ST, dated 01.03.2016 has been issued to exempt services in relation to Information Technology Software recorded on a media bearing RSP, provided Central Excise Duty has been paid.

• Notification No. 12/2016-ST, dated 01.03.2016 has been issued to amend notification No. 32/2012-Service Tax dated 20th June, 2012, so as to exempt services provided by the bio-incubators approved by the Biotechnology Industry Research Assistance Council, under Department of Biotechnology, Government of India.

• Notification No. 13/2016-ST, dated 01.03.2016 has been issued to prescribe interest rate under section 75 of the Finance Act, 1994.

• Notification No. 14/2016-ST, dated 01.03.2016 has been issued to prescribe interest rate under section 73B of the Finance Act, 1994.

• Notification No. 15/2016-ST, dated 01.03.2016 has been issued to bring into effect provisions of clause (h) of section 107 of the Finance Act, 2015.

• Notification No. 16/2016-ST, dated 01.03.2016 has been issued to bring into effect certain provisions of notification No. 07/2015-ST dated 1st March, 2015.

• Notification No. 17/2016-ST, dated 01.03.2016 has been issued to bring into effect certain provisions of notification No. 05/2015-ST dated 1st March, 2015.

• Notification No. 18/2016-ST, dated 01.03.2016 has been issued to amend notification No. 30/2012-Service Tax dated 20th June, 2012, so as to prescribe, the extent of service tax payable by the service provider and any other person liable for paying service tax other than the service provider.

• Notification No. 19/2016-ST, dated 01.03.2016 has been issued to amend Service Tax Rules, 1994.

3. Any Circular:
• Circular No. 1016/4/2016-CX dated 29.02.2016 for Registration of two or more premises as one registrant in Central Excise.

• Circular No. 1017/5/2016-CX dated 29.02.2016 for Certificate evidencing payment of Central Excise duty.
- Circular No. 1018/6/2016-CX dated 29.02.2016 regarding withdrawal from prosecution in Central Excise cases older than 15 years involving duty less than rupees five lakhs.
- Circular No. 1019/7/2016-CX dated 29.02.2016 has been issued to change in rate of interest on goods warehoused for export when cleared to DTA.

(Manish Mohan Govil)
OSD(CX9)

1. Chairman, CBEC
2. Member (Central Excise)
3. Member (Admn.)
4. Member (Budget)
5. Member (Legal & IT)
6. Member (Customs)
7. Member(TPS/ST/GST)

**Copy for information to:**
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